

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
CP No.-110/66/ND/2022

IN THE MATTER OF:

Federal-Mogul Powertrain Solution India Pvt. Ltd.

.....Applicant

Vs.

ROC

.....Respondent

SECTION

U/s 66 C.A.

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Anandh K., Ms. Nishita Jagetia, Advs.

For the Respondent :

For the RD : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.

ORDER

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the RD is present and submitted that they have filed their report. However, their report is still not reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the RD once again is directed to approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal of this Tribunal.

List the matter on **29.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)